

DEMAND No. 119—PURCHASE OF FOOD-GRAINS

"That a supplementary sum not exceeding Rs. 36,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of Demand No. 119 'Purchase of Foodgrains'."

DEMAND No. 124—CAPITAL OUTLAY ON MULTI-PURPOSE RIVER SCHEMES

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of Demand No. 124 'Capital Outlay on Multi-purpose River Schemes'."

15.08 hrs.

INDIAN INCOME-TAX (AMENDMENT) BILL\*

(AMENDMENT OF SECTION 2) by Shri C. K. Bhattacharya.

**Mr. Deputy-Speaker:** Shri Narayanankutty Menon and Shri Kesava are absent. Shri C. K. Bhattacharya.

**Shri C. K. Bhattacharya** (West Dinajpur): I beg to move for leave to introduce a Bill further to amend the Indian Income-tax Act, 1922.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Income-tax Act, 1922".

*The motion was adopted.*

**Shri C. K. Bahattacharya:** I introduce the Bill.

15.09 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—contd.

(AMENDMENT OF SECTIONS 107, 129, 144 AND INSERTION OF NEW SECTION 131A) by Shri Tangamani.

**Mr. Deputy-Speaker:** The House will now resume further discussion of the following motion moved by Shri Tangamani on the 23rd December, 1960:—

"That the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration".

Out of 2 hours allotted for the discussion of the Bill, 1 hour and 40 minutes have already been availed of on the 23rd December 1960, and 20 minutes are now available. Shri Sadhan Gupta had to continue. But as he is absent, his speech will be deemed to have concluded. The hon. Minister.

**Shri Naldurgkar** (Osmanabad): I want to speak for five minutes.

**Mr. Deputy-Speaker:** I have already called the hon. Minister. Only 20 minutes are available and that would be taken up by the hon. Minister and the hon. Mover.

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Mr. Deputy-Speaker, this is a matter which is often coming up before this House and the other House. On an earlier occasion, a similar Bill, perhaps wider in extent, had been brought forward in this House for deleting certain sections. In the other House also, a similar but naturally abortive attempt was made. Now we have got another Bill dealing with almost the same sections of the preventive portion of the Criminal Procedure Code.

So far as this matter is concerned I may point out that the preventive

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†Introduced with the recommendation of the President.